CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.233/MP/2025

Subject : Petition under Sections 63, 79(1)(b) and 79(1)(f) of the Electricity Act,

> 2003 read with Article 12 of the Power Purchase Agreement dated 29.1.2019 entered between Sitac Kabini Renewables Private Limited and the Solar Energy Corporation of India Limited seeking

compensation for Change in Law events.

Petitioner : Sitac Kabini Renewables Private Limited (SKRPL)

Respondents : Solar Energy Corporation of India Limited and Ors.

Date of Hearing : 25.3.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sitesh Mukherjee, Sr. Advocate, SKRPL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed seeking reliefs in respect of Change in Law events viz. (i) Change in Land Policy by Govt. of Gujarat, (ii) mandate to install Reactive Power Compensation System in terms of Working Group Report, 2022, and (iii) payment of one-time GNA Charges as per GNA Regulations, 2022, which have led to the additional expenditure required to be incurred by the Petitioner.

- After considering the submissions made by the learned senior counsel for the 2. Petitioner, the Commission ordered as under:
 - (a) Admit and issue notice, subject to just exceptions.
 - (b) The Petitioner to implead CTUIL and GRID India- WRLDC as parties to the Petition to file a revised memo of parties within a week.
 - (c) The Respondents, including impleaded Respondents, to file their respective replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder within six weeks thereafter.
 - (d) The Petitioner to file the following information /clarification, on an affidavit, within four weeks:
 - (i) A Copy of English translation of GoG Circular dated 25.7.2018.

- The Petitioner has submitted that the Revenue Department, Govt. of Gujarat, vide circular dated 25.07.2018. directed holding the applications for the grant of land for WPP that have not been approved by GUVNL. It is noted that the bid cut-off date for RfS was 29.08.2018 (the last date for bid submissions). Accordingly, clarify whether the impact of the same was factored in the bid.
- (iii) Information as per the table below with the relevant supporting documents:

		RE Plant	Particulars				
	Project Name:						
	Capacity (in MW):						
	Bid Cut-Off Date:						
	SCOD:						
	COD (date-wise						
Project Details	capacity declared						
	COD):						
	Technology (Solar/						
	Wind/ Hybrid):						
	Project Location:						
	Nearest IMD	Name:		Distance f	rom project (KM	s):	
	Station:						
		Design Parameters					
			Considered	Correspond	Considered	Correspond	
			while bidding	ing CEA	after Working	ing clause	
				Regulations	Group	of CEA Regulations and WGR	
	Particulars			2007 & Amendmen	Report, 2022		
				ts		and WGR	
Point of Reference:				†			
Point of Interconnect	tion (POI)						
	Temperature (°C)						
Ambient	, ,						
Temperature Basis for consideration		n of such					
•	temperature						
Temperature	Temperature (°C)						
extreme	extreme						
considered Basis for consideration		n of such					
	temperature						
Rated active	At ambient temperatu						
power output	At extreme temperatu						
Reactive power	At ambient temperatu						
capability at	At extreme temperatu	re					
Rated active							
output		T = .					
Reactive Power		Capacity					
Capability at	Dynamic*	(MVAr)					
design		Equipments ^{\$}					
temperature	04-4:-	Capacity					
(degrees)	Static	Equipments ^{\$}					
Particulars			Considered w	hile bidding	Post WGR R	eport 2022	
		Towards				_ -	
		installation of					
		Dynamic					
Financial implication	against Reactive	compensation					
Power equipments		devices					
	ed, where placed) (in	Towards					
Rs crores)		installation of					

	Static	
	compensatio	
	n devices	
Date of submission of Reactive Power study report to		
CTUIL/ concerned RLDC#		
Status of Compliance to Reactive Power Capability		
(compliant/ noncompliant)		

^{*} Provide a supporting study report showing the required MVAr capability.

- How installation of capacitor banks complies with the clause B.2(1) of the (iv) CEA (Technical Standards for Connectivity to the Grid) Regulations, 2013 for the capability of supplying dynamically varying reactive power.
- Whether the Petitioner has given any undertaking to Grid-India for compliance with the CEA Regulations/ Working Group Report? If yes, submit a copy of the same.
- The details of the additional equipments installed for meeting the new (vi) requirements as per the Working Group Report 2022, which is being claimed by the Petitioners as Change in Law as per the below table:

Project	Plant	Bid	SCOD	Date of	COD	The equipment	Additional equipments
Name	Capacity	cut-off		FTC		installed /	installed / proposed to be
	(in MW)	date		approval		planned be	installed after the
				by Grid-		installed prior	issuance of the working
				India		to the	group report for which
						issuance of	change in law claim is
						working group	raised
						report	

(vii) The Petitioner is seeking declaration of the Report of the Working Group in July 2022 as a Change in Law event on account of issues such as Point of Interconnection, design of the generating station, rated reactive power at rated active power output and capability to operate at least up to the 'V Curve'. Furnish the increase in reactive power capability (in MVAR) on each such parameter, prior to working group report vs. after working group report as per the below table:

SI.	Parameter	Maximum	Maximum
No.		Reactive Power	Reactive Power
		Capability (in	Capability (in
		MVAr) prior to	MVAr) after

^{\$} Reactive Power support equipment planned to be installed before the Working Group Report, 2022, and additional equipment installed/ planned to be installed after the Working Group Report, and the financial impact thereof.

[#] Detailed Study Report pre and post-WGR 2022 to be submitted

		working group report	working group report
1	Point of Interconnection (PoI) will be the 'point of reference' for the assessment of compliance with CEA Regulations.		
2	Requirement to demonstrate dynamic reactive power capability to operate at least up to the 'V Curve' boundaries (0.95 lag/lead).		
3	Requirement of designing the generating station considering temperature extremes.		
4	Generating Station should be able to deliver rated Reactive Power at the 'rated output'		

(e) The Grid-India to file the following information on an affidavit within four weeks in respect of the Petitioner's project:

	POI:			
	Capacity (in MW):			
	COD (date-wise			
	capacity declared			
Project Name:	COD):			
	Technology (Solar/			
	Wind/ Hybrid):			
	Nearest IMD			
	Station			
Project Particulars		Compliance status of the CEA	Changes, if any, after issuance of Working	Corresponding CEA Regulation/
		Regulations before	Group Report for	MoM/ letters etc.
		issuance of	compliance	
		Working Group		
		Report		
Temperature for compliance of Dynamic				
Reactive Power capabil	, ,			
Reactive Power Dynamic (MVAr) required to be				
complied	Static			
Reactive Power Compensation	Dynamic			
devices installed (in Static				
MVAr) for compliance				
Date of submission of Reactive Power				Latest revision date
compliance report by the Petitioner				(if any):
Status of Compliance of Reactive Power				Pre and Post WGR
Capability*				compliance status
- 1				'

*ATR for non- compliance, if so.		and	basis	for
		declaring so.		

The Petition will be listed for the hearing 26.6.2025. 3.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)